

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No. 1877/2019

HAR DAYAL @ HARPAL

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 163493/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 163496/2018 - EXEMPTION FROM FILING O.T. and IA No. 112653/2021 - INTERVENTION/IMPLEADMENT)

WITH

Crl.A. No. 1880/2019 (II)

(IA No. 156950/2018 - EXEMPTION FROM FILING O.T.)

Crl.A. No. 1878/2019 (II)

(IA No. 182267/2018 - EXEMPTION FROM FILING O.T.)

Crl.A. No. 1879/2019 (II)

(IA No. 2730/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 2732/2019 - EXEMPTION FROM FILING O.T.)

Date : 02-07-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

(PARTIAL COURT WORKING DAYS BENCH)

For Appellant(s) : Mr. Nischal Kumar Neeraj, AOR
Mr. Sanjeev Malhotra, AOR

For Respondent(s) : Mr. Ankit Goel, AOR
Mr. Chandrakanta Sahoo, Adv.

Mr. Yasharth Kant, AOR
Mr. Vikas Bansal, Adv.
Ms. Sonal Kushwah, Adv.

Mr. Narender Kumar Verma, AOR

UPON hearing the counsel the Court made the following
O R D E R

At request, the matter stands adjourned by four weeks.

(NIDHI AHUJA)
AR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR